

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

ORDERS BY THE GOVERNOR
NOTIFICATION

Dated Shillong ,the 26th May, 2017.

No.LL(B).6/2011/85 – The Governor of Meghalaya is pleased to constitute a Complaint Committee under the Sexual Harassment of Women at Workplace (Prevention, Prohibition & Redressal) Act, 2013 to inquire into complaints regarding Sexual Harassment of Women at work places in respect of Law Department, Government of Meghalaya with the following members: -

1. Smti E.M. Donn as Chairperson
2. Smti L.L. Shangpliang, Member
3. Smti M.M. Sangma, Member
4. Executive Director, WISE, Laitumkhrah, Shillong.

The Committee will enquire into all complaints regarding Sexual Harassment of Working Women in any work place under the Law Department.

sd/f
(W. Khyllep)

Secretary to the Govt. of Meghalaya,
Law Department.

Memo.No.LL(B).6/2011/85-A,

Dated Shillong the 26th May, 2017.

Copy to : -

1. P.S. to the Chief Minister for kind information of Hon'ble Chief Minister of Meghalaya.
2. P.S. to Minister, Law Department for kind information of the Minister.
3. P.S. to the Chief Secretary to the Govt. of Meghalaya for favour of information of the Chief Secretary.
4. The Addl. Chief Secretary/Principal Secretary of all Administrative Departments for information and necessary action.
5. The Commissioner & Secretary to the Govt. of Meghalaya, Personnel & A.R. (A) Department.
6. The Under Secretary to the Govt. of Meghalaya, Social Welfare Department with reference to letter No.SW(S).54/98/621-A, dt.06.03.2017.
7. All Members concerned.

By order etc...,

Secretary to the Govt. of Meghalaya,
Law Department.

*DEO (Data Entry Operator)
Law (A) Dept.*